CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Dated: 18.03.2014

NOTIFICATION

No.: L-1/94/CERC/2011: In exercise of powers conferred under Section 61 read with

Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers

enabling it in this behalf, and after previous publication, the Central Electricity

Regulatory Commission hereby makes the following regulations to amend the Central

Electricity Regulatory Commission (Terms and Conditions for Tariff determination from

Renewable Energy Sources) Regulations, 2012 (hereinafter referred to as "the Principal

Regulations"), namely:

1. Short title and commencement:

(1) These regulations may be called the Central Electricity Regulatory Commission

(Terms and Conditions for Tariff determination from Renewable Energy Sources)

(First Amendment) Regulations, 2014.

(2) These regulations shall come into force with effect from the date of their

publication in the Official Gazette.

2. Amendment of Regulation 34 of the Principal Regulations:

Regulation 34 of the Principal Regulations shall be substituted as under:

"The normative capital cost for the biomass power projects based on Rankine cycle

shall be as under:

₹ 540 lakh/MW for project [other than rice straw and juliflora a.

(plantation) based project] with water cooled condenser;

₹ 580 lakh/MW for Project [other than rice straw and Juliflora b.

(plantation) based project] with air cooled condenser;

1

- c. ₹ 590 lakh/MW for rice straw and juliflora (plantation) based project with water cooled condenser;
- d. ₹ 630 lakh/MW for rice straw and juliflora (plantation) based project with air cooled condenser."

3. Amendment of Regulation 37 of the Principal Regulations:

Regulation 37 of the Principal Regulations shall be substituted as under:

"37. Auxiliary Consumption

The auxiliary power consumption shall be as under:

- a. For the project using water cooled condenser:
 - i. During first year of operation: 11%;
 - ii. From 2nd year onwards: 10%.
- b. For the project using air cooled condenser:
 - i. During first year of operation: 13%;
 - ii. From 2nd year onwards: 12%."

4. Amendment of Regulation 38 of the Principal Regulations:

Regulation 38 of the Principal Regulations shall be substituted as under:

"38. Station Heat Rate

The Station Heat Rate for biomass power projects shall be as under:

- a. 4200 kcal/kWh for project using travelling grate boilers;
- b. 4125 kcal/kWh for project using AFBC boilers."

5. Amendment of Regulation 39 of Principal Regulations:

Clause (1) of Regulation 39 of the Principal Regulations shall be substituted as under:

"39. Operation and Maintenance Expenses

(1) Normative O&M expenses for the second year of the Control period (i.e. FY 2013-14 shall be ₹ 40 lakh/MW."

6. Amendment of Regulation 41 of the Principal Regulations:

Regulation 41 of the Principal Regulations shall be substituted as under:

"41. Use of Fossil Fuel

The use of fossil fuels shall not be allowed."

7. Amendment of Regulation 43 of the Principal Regulations:

Regulation 43 of the Principal Regulations shall be substituted as under:

"43. Calorific Value

The Calorific Value of the biomass fuel used for the purpose of determination of tariff shall be at 3100 kcal/kg."

8. Amendment of Regulation 44 of the Principal Regulations:

The following shall be added at the end of Regulation 44 of the Principal Regulations, namely:

"Alternatively, biomass fuel price shall be decided annually by the appropriate Regulatory Commission through an independent survey which could be carried out by constituting a State level committee consisting of representatives of State Nodal Agency, State Government, Distribution Licensees, biomass power producers association and any other organization."

S/d/-

(A.K.Saxena)

Chief (Engg.)

Note: The Principal Regulations were published on 7th February, 2012 in Gazette of India, Extraordinary, Part- III, Section - 4, Sr. No. 20.